

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 200 OF 2018 &
IA NO. 906 OF 2018

Dated : **31st January, 2019**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Azure Renewable Energy Pvt. Ltd. Appellant(s)
Versus
Punjab State Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sri Venkatesh
Mr. Sandeep Rajpurohit
Mr. Vikas Maini
Mr. Rahul Chauhan

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Anand K. Ganesan for R-2

Mr. Aadil Boparai
Mr. Gurlabh Singh
Mr. Sunil Choudhary for R-3

ORDER

The learned counsel, Mr. S. Venkatesh appearing for the Appellant prays for an adjournment in this matter on the ground that the learned senior counsel, Mr. Sanjay Sen, for the Appellant is in some personal difficulty to argue in the matter today.

Submission of the counsel, Mr. S. Venkatesh, for the Appellant, as stated supra, is placed on record.

The learned counsel for the Appellant and the Respondents are directed to file their respective written submissions on or before 20.03.2019, after duly serving copy to the counsel for the other side

List the matter on **26.03.2019**, as agreed by the counsel for the Appellant and the Respondents.

(Ravindra Kumar Verma)
Technical Member

vt/vg

(Justice N.K. Patil)
Judicial Member